

Bhopal Gas Peedith Mahila U. Sangat & Others

v.

U.O.I. & Others

(Supreme Court Of India)

ON'BLE CHIEF JUSTICE MR. S.H. KAPADIA HON'BLE MR. JUSTICE K.S. PANICKER  
RADHAKRISHNAN HON'BLE MR. JUSTICE SWATANTER KUMAR

Writ Petition (Civil) No. 50 Of 1998 | 10-01-2011

1. I.A. filed on 7th January 2011 in I.A. 6 of 2004 stands allowed in terms of prayer (a), which reads as under:

"a) The composition of the Monitoring committee constituted by this Hon'ble Court vide order dated 17.8.2004 may be reconstituted as follows:

1. Dr. H.H. Trivedi Ex. Professor of Medicine and Trustee of Sambhavana Trust : Chairman
2. Dr. M.H. Kanhere Former Professor of Surgery : Member
3. Dr. Nirbhay Shrivastav Principal Orthopedics and Incharge, MCI Cell, Medicine Education Deptt. : Member
4. Mr. Purnendu Shukla, Journalist : Member
5. Director of Medical Education : Member Convenor"

2. As far as empowering the Monitoring Committee is concerned, we are directing the newly constituted Monitoring Committee to submit its report within a period of eight weeks.

3. Stand over for eight weeks.